

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library. See No. LT-1506/97]

12.01¼ hrs.

#### MESSAGE FROM THE PRESIDENT

MR. SPEAKER : Sir, I have to inform the House that I have received the following message dated the 5th March, 1997 from the President :

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 20th February, 1997."

12.01½ hrs.

#### RESIGNATION BY MEMBER

MR. SPEAKER : I have to inform the House that I received a letter dated 3 March, 1997 from Shri B.L. Sharma 'Prem', an elected Member from East Delhi Parliamentary Constituency of Delhi, resigning from membership of Lok Sabha.

I have accepted his resignation with effect from 6 March, 1997.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, when is the discussion under rule 184 coming?

MR. SPEAKER : Tomorrow at three o'clock is the meeting of the Business Advisory Committee.

SHRI NIRMAL KANTI CHATTERJEE : May I humbly request that the discussion on the General Budget should not start before the discussion under rule 184 is disposed of so that there is no interruption in the discussion on the General budget?

12.02 hrs.

#### STANDING COMMITTEE ON COMMUNICATIONS

##### Sixth, Seventh and Eighth Reports

SHRI SOMNATH CHATTERJEE (Bolpur) : Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Communications :

- (1) Sixth Report on Action Taken by Government on the recommendations contained in the First Report on Demands for Grants (1996-97) relating to Department of Post.

- (2) Seventh Report on Action Taken by Government on the recommendations contained in the Second Report on Demands for Grants (1996-97) relating to Department of Telecommunications.

- (3) Eight Report on Action Taken by Government on the recommendations contained in the Third Report on Demands for Grants (1996-97) relating to the Ministry of Information and Broadcasting.

12.2½ hrs.

#### UTTAR PRADESH BUDGET

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : Sir, I beg to present a statement of estimated receipts and expenditure of the State of Uttar Pradesh for the year 1997-98.

12.03 hrs.

#### SUPPLEMENTARY GRANTS - UTTAR PRADESH

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : Sir, I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Uttar Pradesh for 1996-97.

12.04 hrs.

#### RE : DETAINEES UNDER TADA

[Translation]

SHRI MUKHTAR ANIS (Sitapur) : Mr. Speaker, Sir, I would like to draw your attention towards an important issue. The Government of India have abolished TADA but even today thousands of people are languishing in jails and 37000 persons are under trial under is law which is no more in operation. These people have been alienated from their families. It is a humanitarian matter. Hon'ble Prime Minister had made an announcement in Mainpuri, The Parliamentary Constituency of Sh. Mulayam Singh that TADA prisoners would be released. Maharashtra unit of our party and are all the members of Parliament of our Party are sitting on Dharana before the statue of Mahatma Gandhi in Parliament House. Therefore, I urge upon the Government to make a statement on TADA so as to clear the position. In reply to my question the hon'ble Home Minister had said that two thousand five hundred people were detained under TADA. I want to now what action has been taken in this regard... (Interruptions)